

(1879) 07 AHC CK 0003

Allahabad High Court

Case No: None

Empress of India

APPELLANT

Vs

Thompson

RESPONDENT

Date of Decision: July 18, 1879

Citation: (1880) ILR (All) 340

Hon'ble Judges: Oldfield, J

Bench: Single Bench

Final Decision: Allowed

Judgement

Oldfield, J.

Since the conviction by the Sessions Judge the complainant has taken his wife back to live with him, and has asked this Court to be allowed to compound the offence, a sanction which cannot be given at this stage of the proceedings, but looking to the existing relations between the parties and the fact that the prisoner Thompson has been in custody since the 5th May, the Court is of opinion that the punishment already undergone will suffice, and his release is directed.